

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 204**  
**(IB)-297(PB)/2018**

**IN THE MATTER OF:**

Col. Sanjeev Dalal (Retd.) .... Applicant/petitioner  
v.  
M/s. International Recreation & Amusement Ltd .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016(CIRP)**

**Order delivered on 29.08.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner: Mr. Alok Shukla, Mr. Deepak Kumar, Mr. Mayank Mishra, Ms. Pallavi Kumar, Mr. Manish Paliwal, Mr. Ashutosh K. Sharma, Ms. Aliya, Advs.  
For the RP: Mr. Sumant Batra, Ms. Priyanka Anand, Ms. Srishti Kapoor, Mr. Anant A. Pavgi, Mr. A. Anand, Mr. Sanyam Goel CS, Mr. Mohd Nazim Khan, Mr. Mohtashim Kibriya, Advs.  
For the Respondent: Mr. Mansumyer Singh, Adv. & Mr. Sandeep Raghav in person, & Mr. Jayant Mehta, Mr. Sandeep, Ms. Pallavi, Advs for R-1 & Mr. Sandeep, Ms Pallavi, Advs for R-2 & Mr. Vijay Nair, Adv for R-3 & 9  
For the AR: Mr. Siddharth Banthia, Adv.  
For the Resolution Applicant: Mr. Virender Ganda Sr Adv, Mr. Nilothal, Mr. Vishal Ganda, Ms. Shelly Khanna, Advs.

**ORDER**

**CA-1362/PB/2019 & CA-1658/PB/2019**

This is an application with a prayer for supply of copy of the Resolution Plan to the applicant creditor. In order to enable the applicant to know how the claim of the applicant has been dealt in



the resolution plan and to make submissions on that basis a copy of the resolution plan is required to be supplied minus any confidential part and subject to the applicant executing confidentiality agreement. The needful shall be done within one week. The applicant shall approach the Resolution Professional and on the completion of due formalities the copy be supplied as permitted by law.

A copy may also be supplied to Mr. Siddarth Bantia, because a copy earlier supplied is stated to be incomplete in material particulars which has hampered filing of objection.

However, the objectors may file fresh objection if so advised within a week thereafter with a copy in advance to the counsel opposite. It is further made clear that the copy of the objection be served on Mr. Virender Ganda learned senior counsel appearing for successful resolution applicant.


A copy of the resolution plan as stated in the preceding may also be supplied to Mr. Rajesh Kumar learned counsel for the applicant - creditors.

List on 18.09.2019.

CA-1362(PB)2019 & CA-1658(PB)2019 are disposed of.



**(M.M.KUMAR)  
PRESIDENT**



**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**